(2021) 08 SEBI CK 0040

In the Securities Appellate Tribunal Mumbai

Case No : Miscellaneous Application No. 781, 782, 783, 790 Of 2021, Appeal No. 498, 499, 500, 501 Of 2021

Kaushik Bhatt And Others — APPELLANT

Vs

Securities And Exchange Board Of India — RESPONDENT

Date of Decision : 09-08-2021

Acts Referred:

Citation : (2021) 08 SEBI CK 0040

Hon'ble Judges : Tarun Agarwala, Presiding Officer;M. T. Joshi, J

Bench : Division Bench

Advocate : Pradeep Sancheti, Aayushi Sharma, Venkatesh Dhond, Bhushan Shah, Chirag Shah, Akash Jain, Daksha Kasekar, Mansukhlal Hiralal

Judgement

1. All these appeals are against a common issue and are being taken up together. The Misc. Applications for condonation of delay is allowed for the

reasons stated therein. Having heard the learned counsel for the parties, we grant two weeks time to the respondent to file a reply. Two weeks

thereafter to the appellants to file rejoinder. The matters would be listed on September 16, 2021 for admission and for final disposal.

2. Parties are directed to take instructions from the Registrar 48 hrs. before the date fixed in order to find out as to whether the matters would be

taken up for hearing through video conference or through physical hearing.

3. The present matters were heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor

a certified copy of this order could be issued by the Registry. In these circumstances, this order will be digitally signed by the Private Secretary on

behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.

